

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

5.

IA(I.B.C)/1487(MB)2024
IN C.P. (IB)/855(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 03.04.2024

NAME OF THE PARTIES:

Union Bank of India

Vs.

Bansi Mall Management Company
Private Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA(I.B.C)/1487(MB)2024

1. Ms. Sushila Vichare i/b Orbit Law Services, Ld. Counsel for the Canara Bank/Applicant present through VC. Ms. Chaitanya G Bhandary i/b Legal Prism, Ld. Counsel for the Union Bank of India present through VC. Ms. Ankita Yadav i/b Link Legal, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Applicant intends to withdraw the present application. Permission granted. In view of the above request, IA(I.B.C)/1487(MB)2024 is **dismissed as withdrawn**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)